



Government of Jammu and Kashmir
Finance Department

Civil Secretariat, Jammu.

Notification

Jammu, the 25th March, 2017

SRO 144 :- In exercise of the powers conferred by Section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of Toll leviable under the said Act, the goods /materials as shown in Annexure "A" to this notification to be imported into the State by Area Secretary, Radha Soami Santsang (Beas), Jammu, in connection with the spiritual discourses to be held on **8th & 9th April, 2017**, at Jammu subject to the condition that the Area Secretary, Radha Soami Satsang (Beas), Jammu certifies/undertakes that the goods/materials, so imported are exclusively meant for the above said purposes and shall be returned back after conclusion of the event.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

Commissioner/Secretary to Government
Finance Department

No. ET/RT/53/2000

Dated: **25**-03-2017

Copy to the:-

1. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Excise Commissioner, J&K, Jammu.
3. Commissioner, Commercial Taxes Department, J&K, Jammu.
4. Deputy Excise Commissioner, Toll Post Lakhanpur.
5. OSD to Hon'ble Finance Minister.
6. Special Assistant to Hon'ble Minister of State For Finance.
7. Private Secretary to Commissioner/Secretary, Finance.
8. Area Secretary, Radha Soami Satsang (Beas), Jammu.
9. Stock file/Incharge website, Finance


(Dr. Vishal S. Parihar)

Under Secretary to Government
Finance Department



